GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI.
(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS).
5-SHAM NATH MARG, Delhi-110054.

No.F.14/17/94-99/L.A./68 Dated 10th March, 1999.

To

The Dy. Secretary(GAD/Coord.),
Govt. of N.C.T. of Delhi,
5-Sham Nath Marg, Delhi-110054.

Sub:- Gazette Notification of "The Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension etc.)(Second Amendment) Act, 1998.(Delhi Act No.1 of 1999).

Sir,

I am directed to forward herewith Two copies of the above Notification (English & Hindi version) for notification in Delhi Gazette(Part-IV) Extraordinary. It is requested that at least 10 copies of the same may be sent to this department as soon as it it received from the press.

Yours Faithfully,

(R.T.L. D'SOUZA),
Under Secretary(L.A.).

Encls:-As Above.

No.F.14/17/94-99/L.A./ Dated March, 1999.

Copy forwarded for information and necessary action with the above notification to :-

1. Secretary to Lt. Governor, Delhi.
2. Secretary to Chief Minister, Govt. of N.C.T. of Delhi.
3. Secretary(L.A.), Delhi Legislative Assembly, Old Sectt., Delhi-110054.

10/3/99

(R.T.L. D'SOUZA),
Under Secretary(L.A.).

~~D. 118/1998~~

Act 1.9/1999

(TO BE PUBLISHED IN PART IV DELHI GAZETTE EXTRAORDINARY).

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI,
(DEPARTMENT OF LAW, JUSTICE & LEGES LATIVE AFFAIRS),
5-SHAM NATH MARG, DELHI-110054.

No. F. 14/17/94-99/L.A./68 Dated 10 March, 1999.

The following Act of the Legislative Assembly received the assent of the President on 1.3.1999 and is hereby published for general information .

The Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension etc.) (Second Amendment) Act, 1998.

(Delhi Act No. 1 of 1999)

AN

ACT

Further to amend the Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension, etc.) Act, 1994.

Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Forty-ninth Year of Republic of India as follows :-

1. Short Title and commencement.

(1) This Act may be called the Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension, etc.) (Second Amendment) Act, 1998.

10/3/99

Contd.....2.

(2) It shall come into force on the date of its publication in the official Gazette.

2. Insertion of new section 6A. In the Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension, etc.) Act, 1994 (Delhi Act 6 of 1995), after section 6, the following new section shall be inserted, namely:-

"6A - **Railway Travel** - A member shall be entitled to rail travel coupon books in the form as may be prescribed for self or with a person accompanying the member to travel any number of times to any place in India during a financial year;

Provided that the money value of the coupon books used shall not exceed four times the fare of a single air-conditioned two tier journey between Delhi and Kanya Kumari in a financial year."

10/3/99.

(R.T.L.D'SOUZA).

Under Secretary(L.A.).

(दिल्ली राजपत्र भाग-4(असाधारण) में प्रकाशनार्थ)

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार,
(विधि, न्याय एवं विधायी कार्य विभाग),
5-श्यामनाथ मार्ग, दिल्ली-110054.

संख्या:का. 14/17/94-99/विधायी कार्य/ 68 दिनांक 10 मार्च, 1999.

राष्ट्रपति की दिनांक 1.3.1999 को मिली अनुमति के पश्चात् दिल्ली विधान सभा द्वारा पारित निम्नलिखित अधिनियम जनसाधारण के सूचनार्थ प्रकाशित किया जा रहा है ।

राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा के सदस्यों का (वेतन, भत्ते, पेंशन इत्यादि (दूसरा) संशोधन (अधिनियम, 1998.

(दिल्ली अधिनियम संख्या: 1, 1999).

एक

अधिनियम

राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा के सदस्यों का (वेतन, भत्ते, पेंशन इत्यादि (अधिनियम, 1994 में आगे संशोधन के लिए.

इसे भारतीय गणतंत्र के उन्नचासवें वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा निम्नानुसार अधिनियमित किया जाएगा :-

1. संक्षिप्त शीर्षक एवं प्रारंभ :- (1) यह अधिनियम राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा सदस्यों (वेतन, भत्ते, पेंशन इत्यादि (दूसरा) संशोधन (अधिनियम, 1998 कहलाएगा ।

(2) यह सरकारी राजपत्र में इसके प्रकाशन की तिथि से प्रभावी होगा ।

2. नई धारा 6(क) का सन्निवेश :- राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा सदस्यों का (वेतन, भत्ते, पेंशन इत्यादि (अधिनियम, 1994(1995 का दिल्ली अधिनियम 6) में धारा 6 के पश्चात् निम्नलिखित नई धारा जोड़ी जाएगी, अर्थात्

"6 क रेल यात्रा :- विधान सभा का सदस्य स्वयं या अपने साथ एक व्यक्ति को लेकर एक वित्त-वर्ष में भारत में किसी भी स्थान की कितनी भी यात्राएं करने के लिए रेल यात्रा कूपन पुस्तिका पाने का हकदार होगा ।

बशर्ते कि कूपन पुस्तिका के खर्च की सीमा यह होगी कि यह खर्च एक वित्त वर्ष में दिल्ली से कन्या कुमारी के बीच एकल वातानुकूलित दो यान यात्रा के बारह गुना किराए से अधिक न हो ।"

10/3/99

(आर. टी. एल. "डिसूजा"(
अवर सचिव(विधायी कार्य (.